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- (i) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) Notification G.S.R. No. 1421, dated the 18th November, 1961, publishing the Central Excise (13th Amendment) Rules, 1961.
- (ii) Notification G.S.R. No. 1445, dated the 9th December, 1961, publishing the Central Excise (14th Amendment) Rules, 1961.

[Placed in Library. See No. LT-3510/62 for (i) and (ii).]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE DEPUTY MINISTER OF DEF-ENCE (SHRI K. RAGHURAMAIAH): I beg to lay on the Table:—

- (a) A copy of the Ministry of Defence Notification S.R.O. No. 46, dated the 30th January 1962, publishing the Maintenance of Wives and Children (Rate of Deduction from Pay) Regulations, 1962, under section 185 of the Navy Act, 1957.
- (b) A copy of the Ministry of Defence Notification S.R.O. No. 89. dated the 3rd March, 1962, publishing a corrigendum in Government Notification S.R.O. No. 46, dated the 30th January, 1962.

[Placed in Library. See No. LT-3551/62 for (a) and (b).]

- (c) A copy each of the following Notifications of the Ministry of Defence, under section 185 of the Navy Act, 1957:—
  - (i) Notification S.R.O. No. 389, dated the 12th December, 1961, publishing the Navy (Disposal) of Private Property Regulations, 1961.

[Placed in Library. See No. LT-3512/62.]

(ii) Notification S.R.O. No. 390, dated the 13th December, 1961, publishing the Navy (Authorised Deductions)
Amendment Regulations, 1961.

Sammelan Bill, 1962

[Placed in Library. See No. LT-3513/62.]

REPORT (1962) OF THE IMPORT AND EXPORT POLICY COMMITTEE

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, on behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of the Report (1962) of the Import and Export Policy Committee. [Placed in Library. See No. LT-3547/62.]

FORTY-FIRST REPORT OF THE: PUBLIC ACCOUNTS COMMITTEE (1961-62)

Shri R. P. N. SINHA (Bihar): I beg to lay on the Table a copy of the Forty-first Report of the Public Accounts Committee (1961-62) on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1959-60.

## ANNOUNCEMENT RE RESIGNATION BY A MEMBER

MR. CHAIRMAN: I have to informmembers that Shri M. D. Tumpalliwar, a member representing the State of Maharashtra, has resigned his seat in the Rajya Sabha with effect from the 12th March, 1962.

# THE HINDI SAHITYA SAMMELAN BILL, 1962—continued

MR. CHAIRMAN: We have spent about three hours already and I have before me a large number of speakers. I hope they will take the minimum-time possible, not more than tenminutes.

Shri N. R. MALKANI (Nominated): Sir, the amendments moved by the hon. Member are very good and are acceptable to me but I wish to draw attention to certain aspects in this connection. The first amendment is, on page 3, lines 11 to 14, the following be substituted namely:

"to promote the spread of Hindi language and to develop it and secure its enrichment in the manner indicated in article 351 of the Constitution:"

and article 351 says, at the end, "by drawing, wherever necessary or desirable, for its vocabulary primarily on Sanskrit and secondarily on other languages...." I find that this is done in a way which appears to me rather unsatisfactory. I do not know in what way, on what basis and on what principle they draw upon Sansk-As far as I know, raw words, unsuitable words are taken from Sanskrit and, as it were, put artificially into the Hindi language. I do not know who does it; perhaps Hindi experts do it; experts select these words from Sanskrit and put them in. I have toured a little in India and I find on Railway Stations words used which are very strange from my point of view. Whatever may have been done in Hindi literature or language, the words used on the Railway stations to my mind are out of place. Where we have to use the word "in" they would say "pravesh" instead of "andar". For a waiting room, for instance, they would say, "Prateekshalaya" while I would say, "Aramghar" or "Aramkhana". "Thakarghar" or "Thakarkhana". This is something I cannot understand and my friend. Akbar Ali Saheb, will not be able to pronounce it even. For instance, for latrine, they would use the word "Shauchalaya". When I was a young man, we used to talk of Himalaya. Vidyalaya—very noble things but now you have brought it down to "Shau-These are very strange chalaya". things to me. There is a common word for it, "Paikhana" or "Sandas"

but you insist on calling it a "Shauchalaya". For a vegetarian refreshment room, one would say "Vaishnav Bhojanalaya", but you use the term Shakahari Bhojanalaya". To me it means something very strange. Travelling Ticket Examiner. example, is called "Ticket Bhraman Nireekshak". Now, what is all this? You can certainly draw upon Sanskrit and you are welcome to do that. I often go to colleges and universities and there also the words used for "Principals" and "Professors" are so out of the way, so bizarre that I cannot understand them. I have got to be told by others that this means "Principal" and the other means "Professor". Though we must draw primarily from Sanskrit we must do it on a very sensible basis; we must use our commonsense about it, about what can come in and what cannot come in for common use. On the other hand, my complaint is that sufficient effort is not made to draw from other languages. I think hardly any effort is made to draw from other I do believe that they languages. draw to some extent from English: they draw to a large extent from Sanskrit but hardly any effort is made to draw from any other language. I am of the view, I may be wrong about it, that as soon as Hindi becomes the national language it will not be the language which is spoken today in Hindi-speaking areas. It will not be by any means the U.P. Hindi; by no means it will be the Allahabad Hindi. I rather think—and I suggest it very seriously-that perhaps we have to go through four paces, four styles of Hindi. I rather think that the style of Bengal, Assam and Orissa would be a special style, peculiar to that area. I rather think that the style evolved by the four States in the South will be peculiarly its own style of Hindi with their emphasis upon Sanskrit, but I hope it will be a sensible emphasis upon Sanskrit. I rather think that Gujarat and Maharashtra will have their own style with a bit of Urdu and the style of the Hindispeaking areas would or should contain a great deal of Urdu. Punjabis

speak nothing but Urdu; they fight even in Urdu. The people in the Hindi-speaking areas speak a great deal of Urdu but when they begin to talk Hindi today it is all stilted, artificial. ununderstandable. I rather think that if there are these four styles, a fifth style, the last style or the final style might evolve and emerge out of these but not the Allahabad style, by no means the U.P. It is not going to be the national style. I, therefore, suggest, and I hope you will accept that suggestion though I have not moved any amendment, that the headquarters of this Sammelan should never It should have been the Allahabad. last place. To my mind it would be far better to have it in Hyderabad. It is just at the centre between the north and the south. When I go to Hyderabad I do not feel that I am either in the North or in the South. Nobody feels he is out of place or in a regional place there. If I go to Kerala I feel I am in a different place or if I go to Tamil Nad I feel I am very much in a different place but if I go to Hyderabad I feel quite at home. I rather think that this place Allahabad has a tradition of its own and as Kakasaheb said-not a very pleasant tradition—if you want that the tradition should be changed, that the prejudice should be removed viz., that U.P. is trying to thrust its own style, its own language, upon the South, the best thing is to shift headquarters from Allahabad Hyderabad. I hope you will accept it.

One more suggestion I would like to make with regard to the composition of the Sammelan. I do not know exactly what the composition is or is going to be. Kakasaheb could not tell me. He said too many U.P. people are there, too many Allahabad people at present.

SHRI ARJUN ARORA (Uttar Pradesh): As a matter of fact, too many Daraganj people. Daraganj is a locality of Allahabad.

SHRI N. R. MALKANI: Perhaps he is right; thank you very much.

SHRI AKBAR ALI KHAN (Andhra Pradesh): That is still worse.

SHRI N. R. MALKANI: Very much the better for my argument. Sammelan will not be representative at all. So I would suggest a different composition to the Sammelan. would say that the Chairman of the Sammelan should be from a state which is not Hindi-speaking, preferably a person from Tamil Nad. would say that the Secretary of the should be a lady Sammelan and I would suggest very seriously that the membership should be mostly from ladies. I find they are far more national so far as language is concerned. And I would also sayyou may not like it in this Housethat I would not put in very many M.Ps. and M.L.As. I would put in only the minimum number, not more than 5 per cent. of M.Ps. and M.L.As. They create a good deal of confusion by their double thinking and talking. I found that the ladies in the South were very receptive and they are learning Hindi, maybe on the sly, maybe openly, but with great enthusiasm. It is only the so-called politicians who raise trouble, create confusion, bewilder the electorate and bewilder the public. I would, theresay, compose it differently; make the Secretary a lady; make the Chairman a person from maybe Tamil Nad, or from a State which is not a Hindi-speaking area at all, see to it that the Sammelan consists mostly of women, and see to it that you have very few politicians in it. If you compose it that way, I think it will work more sensibly. In any case if it were to use Sanskrit words it should use them in a sensible way; if it were to use other words, it could upon Tamil, it could draw upon Malayalam or it could draw upon all the other languages. I make these suggestions in all humility and I hope the hon. Minister when he forms the new Sammelan would consider them and see what he can do about them.

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SHRI K. SANTHANAM (Madras): Mr. Chairman, I am as eager as any other Member that Hindi should make rapid progress and play the role assigned to it in the Constitution. am also aware that the Hindi Sahitya Sammelan is an old institution which deserves to be rescued. As the hon. Minister put it, it has to be rescued. At the same time I am not sure that the present Bill performs only these two functions. If the object of the Bill, if the actual purport of the Bill is to promote Hindi and to rescue the Sahitya Sammelan, I would not have troubled the House but after a careful reading of the Bill, I think it goes far beyond these two objectives and in some respects it does not fulfil its objectives. And I wish to point this out to the hon. Minister so that he may consider if it is necessary to reshape the Bill. After all, there is nothing so urgent about this Bill. It can be taken up more leisurely.

For instance, in clause 6 it is said that this Sammelan will arrange for the holding of examinations through the medium of Hindi language and confer degrees, diplomas and academic distinctions, to establish and maintain schools, colleges and other institutions for instruction in Hindi language and Hindi literature also to affiliate schools, colleges and other institutions for its examina-It means that this becomes practically a university. Sir, I have no objection if the Sammelan is converted into a Central Hindi University but then the Act should provide for all the necessary provisions to see that it becomes a proper university. All the provisions which are to be found in the Delhi University Act, the Aligarh University Act or the Banaras Hindu University Act should be incorporated. But they are not to be found here and to convert this into a university in this manner is not correct. I wonder if it is intended at all. And if not, this Bill gives it wide powers.  $\mathbf{For}$ instance. hitherto I believe that the Sahitya Sammelan was giving only certain

types of degrees, diplomas or distinctions but now under this clause it can confer B.A., M.A., Ph.D. or other degrees which are conferred by the regular universities and unless these degrees limitations are given under proper there will be an academic chaos in Sahitya this country. Again, the Sammelan is empowered to affiliate institutions having for their object the promotion of Hindi language and Hindı literature. By giving this Sammelan this charter, it will becomealmost the premier institution for promoting Hındi in all States. I do not see why it should enter the field which is already being well served by other institutions. For instance. the Dakshin Bharat Hindi Prachar Sabha has established itself in all the four States in the South and if this Hind: Sahitya Sammelan is allowed to start its own organisations in the South, it will lead to all kinds of disshould have been a putes. There separate provision in the Bill saving that it should expand and affiliate institutions only in areas which are not served by equally good institutions

SHRI N. R. MALKANI: There is an amendment to that effect.

SHRI K SANTHANAM: That is only for purpose of co-operation. They will start an institution in Madras and ask the Dakshin Bharat Hindi Prachar Sabha, "Please come and co-operate with us". I do not want that. If this Sammelan is to extend its activities. its expansion should be limited those areas of the country which are not served already. I hope the position of the Dakshin Bharat Hindi Prachar Sabha will not be prejudiced by the fact that it has not been found necessary to put it under an official receiver. The fact that the Sahitya Sammelan has been under an official receiver does entitle it to become the primary or the principal agent of the Government of India for the spread of Hindi. I think the scope should be limited and there should be a specific provision saying to what extent it should

extend its activities, to what areas and under what restrictions.

Now, Sir, I come to that portion where I think it does not actually fulfil the purpose. Take, for instance, the Governing Body. It is said clause 7 that the Governing Body shall consist of such number of persons not exceeding fifty-five as Central Government may from time to time determine, of whom not more than seven shall be nominated by the Central Government from educationists of repute. That is right; out of the 55 seven will be Government nominees.

What is the composition other 48 members? In the clauses nothing is given. The temporary Governing Body or the Governing Body, as it is said, is not empowered to define the character of the other 48 members, whether they should be taken from representatives of universities or other institutions or otherwise. There is only a provision to have a list of members elected. Are we to understand that all the 48 people are to be elected from a list which is to be prepared by Governing Body? Otherwise, there should be a specific provision. first Governing Body will not have any power to define the composition of the Body, for instance, whether other universities will have representatives, or other organisations will have representatives or in some other way. Unless it is intended that all the 48 members of the Governing Body should be elected from the list of members, the provisions are very defective. I do not know what is intended. They cannot make rules for the composition of the Governing Body because it is the Governing Body. Unless you give further powers to somebody else, either to the Government or to some other body, to say who the other 48 members should be. we will be in a difficult position.

Then, again, this is delegation of the most objectionable character. One \$58 RSD-3.

Governing Body is to be created. It has to create another Governing Body and make an entire Act. Practically this Bill amounts to constituting a Governing Body to create an Act for the Sammelan. I do not think that to this extent delegated legislation should be allowed. It should, say broadly speaking, be for limited objectives. By all means let them make rules, let them make regulations, but a whole Act cannot be entrusted to a temporary Body which will expire as soon as it has created a new Act.

Then, Sir, there is nothing about finance. There is no Financial Memorandum attached to this Bill. What exactly is the intention? the fact that this is given a charter almost imply that the finance will have to come from Government of India. Is it the intention or is it not the intention? Hereafter, once you give the Central parliamentary charter, then the flow of funds from non-official sources will dry up and the funds will have to be given by the Government of India. The hon. Minister did not say what exactly is the intention of Government whether it is his idea merely to give it a charter without proposing to give substantial cial aid oris it proposed give substantial financial aid. extent what will treated on the same footing as the other Central Universities or other Central institutions, technological institutes and others? Will they slowly allow this institution to become practically a Central Government financed institution?

Then, Sir, I have to say a word about two other matters. In an amendment tabled by the Minister it is said:—

"to work for the promotion, development and advancement of Devanagari script, and to print and publish literature of other Indian languages in Devanagari script;".

It has been explained that this clause is not intended to replace any other script. It is only as an additional provision. Of course, as an additional provision, there is no particular harm. But I ask, what is the Now, take, for instance. object? People in the Hindi areas Tamil. want to learn Tamil. What is good of giving them one or two books in Devanagari script, while the entire literature-magazines, newspapers, etc.—is going to be published Tamil? Unless the Hindi people learn the Tamil script, they will practically be confined to one or two books which are to be in Devanagari script. Therefore, unless the spread of Devanagari script is intended to replace in course of time and gradually the existing script, the other thing would be a waste of effort. By merely publishing one or two books in Devanagari script, it does not spread either Tamil or Devanagari. It does not promote interchange, because the bulk of the literature is going to be in the regional script. In the case of Telugu, it is in Telugu and in the case of Tamil it is in the Tamil script. Then, you must encourage people to learn the script first and then learn the language. After all. you can learn any script in one week. I learnt Telugu, I learnt Urdu, I learnt Bengali. In the course of a week I learnt all the scripts. It is the language taht is the real difficulty. The problem in India is that of language, not of script, and to introduce this problem of script is to confuse the issues altogether. Therefore, I suggest that they should be very careful about this because there is already a big agitation in the South. It is alleged that they wanted to impose the Hindi language and now they are trying to impose Devanagari script. Of course, it is not intended. I realise that it is not the intention of the Government to impose any script on anybody. But this very proposal, while it is purposeless and is not going to serve any national purpose, creates unnecessary alarms and I do not see any reason why this should be done, because the entire

country is going to learn Devanagari script, because Hindi is going to be a compulsory language. We are going to learn Hindi and we are going to learn Devanagari script. Every child in this country, to whichever State it may belong, is going to learn Devanagari script and, therefore, there is no purpose in saying all this in the amendment.

Only one thing more. In this Bill, there is no mention of the international numerals. After great deliberation, we have decided that for all national purposes only the international numerals should be used. I think the Hindi Sahitya Sammelan is one of those institutions which has opposed the international numerals or their use. It has been insisting that only the Hindi numerals should be used. If it is going to be an all-India institution and wishes to serve the spread of Hindi throughout India, it must accept the international numerals, because on that point there cannot be any doubt or confusion. The entire statistical tables of banks. commercial institutions, etc, will be upset, unless the international numerals become the sole numerals in all books. Of course, if it is only confined to U.P., I would not say anything. Now that you propose to convert it into an all-India institution and allow it to open branches and affiliate other institutions, you must see that in all its publications it adopts the international numerals.

One more word and I shall finish. I think that the Hindi Sahitya Sammelan can spread Hindi only to the extent that Hindi is linked with Sanskrit. The words which Mr. Malkani mentioned particularly are not Sans-They are more new constructions or improvisations. Unless Hindi and Sanskrit are promoted together, so that the intermingling of the two promoted, Hindi itself will spread. One of the greatest misfortunes of this country is that Sanskrit is least cultivated in areas which

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have Hindi as the mother-tongue and, therefore, Hindi has not progressed as far as the other languages which have derived their inspiration from Sanskrit. These two languages—Sanskrit for the past and English for the present-are fundamental for the progress of Hindi. Unfortunately, these two are at a discount in the Hindi States and, therefore, it is good if the Hindi Sahitya Sammelan, as part of its duty, derives more and more inspiration from Sanskrit and makes it more and more acceptable to all the States which derive a similar inspiration from Sanskrit.

In these respects, I think the Bill requires to be redrafted, amplified Therefore, I would and limited also earnestly suggest to the Minister that he should take time to consider all the Probably he had no time. He was busy otherwise and he had no time to look into the Bill carefully. There is no reason why he should force it through in this House. Probably the other House also may not be ready to consider it and may leave it to the new Parliament. think a Joint Select Committee must be allowed to sit to consider the Bill and see that it does not require any amendments in the near future.

SHRI J. C. CHATTERJI (Uttar Pradesh): Mr. Chairman, I would like to point out one thing. It appears from the drafting of the Bill and the amendments suggested from time to time during the discussion that the Bill has been drafted rather hurriedly and that it is being hurried through the House. The Hindi Sahitya Sammelan is a big institution of national importance, and it is of fifty years' standing. But a crisis has arisen, that is why all these things are happening unfortunately. During the discussion in the beginning, there were two amendments suggested. As a result three amendments were suggested by the hon. Minister himself to cover up those points raised in those amendments. Later on during discussion further things appeared,

and two more amendments were proposed by the hon. Minister himself. This also shows that the thing was done rather hurriedly, and that is why I say that in such an important matter it should not be done very hurriedly. There should be scope for discussion both inside the Parliament and outside. That is why I would very humbly suggest that this should be referred to a Joint Select Committee, as suggested by the hon. Member, Mr. Santhanam, and then there will be scope for public discussion as well, and the Bill can take its proper shape only after that sort of discussion is carried on, because I again say that the matter is of great national importance and at the same time, it requires some thorough examination of the whole thing.

Sir, first of all the Government will nominate a Governing Body for the rebuilding of the institution. regards the personnel of that Body also, there should be some thought given, some discussion, and public opinion, etc. should be heard before it is done. Again, there is clause 10 which empowers the whole institution to be taken over by the Government at once. That is also a great responsibility on the part of the Government. Because of all these things, I would request the hon. Minister to refer the Bill to a Joint Select Committee of both Houses of Parliament, and after that the Act may be passed. That is my humble suggestion.

श्री दयाल दास कर (मध्य प्रदेश): माननीय सभापति महोदय, आ इस बदन के सामने जो यह विघेयक हिन्दी साहित्य सम्मेलन के नाम से केन्द्रीय शिक्षा विभाग ने प्रस्तुत किया है उसका में हार्दिक समर्थन करता हं। यथार्थमें इस विधेयक को श्राज से पूर्व सदन के सामने स्नाना चाहिये था, हो सकता है किसी कारण से यह देर हई श्रौर श्राज शिक्षा विभाग को इस को लाने की म्रावश्यकता प्रतीत हुई। इसमें कोई सन्देह नहीं है कि हिन्दी भाषा कौ बढाने में काशी

### [श्री दयाल दास कुरें]

नागरी प्रचारिणी सभा श्रौर हिन्दी साहित्य सम्मेलन, प्रयाग ने कोई कमी देश में नहीं रखी। हिन्दी साहित्य सम्मेलन, प्रयाग ने देश में हिन्दी भाषा के प्रचार के जिए कई परीक्षाधीं का प्रबन्ध किया भीर उस के कारण देश के अन्दर बहुत से अहिन्दी भाषी लोगों ने तथा अन्य खोगों ने हिन्दी पढ़ने की म्रोर रुचि दिखायी। हिन्दी की पुस्तकें पढ़ीं भ्रौर भाषा सीखी। इस प्रकार हिन्दी साहित्य सम्मेलन ने हिन्दी को आगे बढाने में विशेष प्रयत्न किया। इस के लिये में सम्मेलन को धन्यवाद दिये नहीं रह सकता। ग्राज उस की प्रगति में कुछ रुकावट ग्रा रही है भाषा विषयक मत-मतांतरों के कारण । उन मत-मतान्तरों के विषय में यद्यपि मुझे कुछ बातें मालूम हुई हैं पर मैं उन में जाना नहीं चाहता हूं । बड़ी ही खुशी की बात है कि भ्राज शिक्षा विभाग इस सम्मेलन को अपने हाथ में लेने जा रहा है भीर मैं श्राशा करता हं कि शिक्षा विभाग के अन्तर्गत कार्य करते हए यह हिन्दी साहित्य सम्मेलन प्रगति के पथ पर भ्रागे जायेगा ।

चंद बातें मुझे इस हिन्दी साहित्य सम्मेलन के विषय में कहनी हैं। जब बिल को शरू मे आखीर तक मैं ने पढ़ा तो उस में मुझे देखने में श्राया कि सन् १९१४ में इस सम्मेलन का रजिस्ट्रेशन हम्रा जब कि सन १६१० में इस की स्थापना हुई थी भ्रौर भ्राज सन १६६२ चल रहा है। इस भ्रवधि में सम्मेलन ने भारतवर्ष में तथा भारतवर्ष के बाहर विदेशों में किस प्रकार से अपना कार्यालय खोला श्रौर वहां ग्रपने कार्य का संचालन किया, इस का कहीं पर जिक्र नहीं किया गया है जिस की कि ग्रावश्यकता है। जब सदन के सामने यह बिल प्रस्तुत हम्रा है तो हमें यह भी जानना चाहिये कि हिन्दी साहित्य सम्मेलन के कहां कहां क्या क्या कार्य हुए ,हैंकहां कहां कितना मैटीरियल है, ग्रौर जब सरकार उस के कार्य को भ्रपने हाथ में लेगी तब किस रूप में भ्रागे उसका कार्य-संचालन होगा।

यदि मैं कहूं कि इस में मुझे कुछ कमी महसूस हुई तो अतिशयोक्ति न होगी । आज हिन्दी साहित्य सम्मेलन का मुख्य कार्यालय प्रयाग में होने जा रहा है। इस से हम श्रंदाजा लगा सकते हैं कि जब इस का मुख्य कार्यालय प्रयाग में होगा तो देश के विभिन्न भागों में इस के सब कार्यालय होने बहुत ग्रावश्यक हैं श्रौर इसलिये इस में मेन्शन भी होना चाहिये था कि कहां कहां प्रदेशों के किस किस भाग में ये कार्यालय खोले जायेंगे ग्रौर उस की रूपरेखा श्रौर कार्यक्रम क्या होगा। ग्राज जब कि हम इस संस्था को नेशनल इम्पार्टेन्स देने जा रहे हैं और हिन्दी का देश विदेशों में यहत्व बढ़ाने जा रहे हैं तो ऐसी स्थिति में हमें उस के कार्य की रूपरेखा का विवरण देना श्रावश्यक हो जाता है। जब हम स्कूल भी खोलने जा रहे हैं, उस को ग्रान्ट भी देने जा रहे हैं श्रौर हिन्दी भाषा के प्रचार के लिये हम प्रचारक भी नियुक्त करेंगे भौर हमारे ट्यूटर्स ग्रामीण क्षेत्रों में जा कर काम करेंगे जिस से हिन्दी का प्रचार हो, तो इन सब बातों के लिये जब तक हम ठीक से विवरण नहीं देंगे तब तक हमारी जानकारी में यह बात नहीं होगी कि इस की रूपरेखा क्या होगी, विदेशों में हिन्दी का प्रचार कैसे होगा श्रीर हम किस तरह उस की प्रगति को आगे बढाते जायेंगे जिस से कि उस को उचित नेशनल इम्पार्टेन्स या महत्व दे सकें।

हिन्दी भाषा के संबंध में मैं केवल दो बातें कहूंगा। यथार्थ में मैं देखता हूं कि हिन्दी सुनने, समझने और बोलने के दृष्टिकोण से अन्य भाषाओं से सरल है, यद्यपि हमारे देश में—देश के अधिकांश भाग में—हिन्दी बोलने वाले हैं और अहिन्दी भाषी लोग भी जब उस भाग में आते हैं तो चन्द दिनों में उस भाषा को समझने लगते हैं, बोलने लगते हैं और थोड़ा सा परिश्रम करने पर वे हिन्दी पढ़ और लिख लेते हैं। तो मैं ने अपने अनुभव से यही देखा कि उस में सरलता है, सुलभता है और आकर्षण है।

12 Noon

जब हिन्दी देश विदेश, दोनों में जा रही है तो उस में, जो शब्द श्राज हैं श्ररबी, फारसी श्रौर श्रंग्रेजी के जो शब्द उस में घुलमिल गये हैं श्रौर जिन को जन-साधारण समझने लगा है, उस को समझने में कोई कठिनाई मालम नहीं देती है, तो मेरा हिन्दी साहित्यकारों से यह नम्र निवेदन है कि वे कृपया इन शब्दों को हिन्दी के नये शब्दों में डाल कर उस का अर्थ विभिन्न बनाने की चेष्टा न करें। अगर उन्होंने इस तरह का कोई प्रयास किया तो उस से न केवल हिन्दी के बढ़ने में रुकावट श्रायेगी बहिक उस को पढ़ने वाले जो श्रन्य भाषात्रों के जानने वाले हैं, उन के दिल में अरुचि पैदा हो जायेगी । जैसे कि मेरे पूर्व वक्ता श्री सत्याचरण जी ने बतलाया कि "स्टेशन" श्रंग्रेजी शब्द है, श्रगर हम उस के लिये "धुम्र यान विश्राम गृह" देते हैं तो यह एक बड़ी बात होगी। "स्टेशन" श्रीर "बटन" ऐसे शब्द हैं जो हिन्दी भाषा में घुलमिल गये हैं ग्रौर इन को सब लोग श्रच्छी तरह से समझते हैं। हमें क्यों न इस तरह की कोशिश करनी चाहिये जिस से ग्रौर भाषाग्रों के शब्दों को ढुंढ़ कर हिन्दी भाषा में जोड़ा जाये श्रौर हिन्दी साहित्य को बढ़ावा मिल सके ? श्रगर हम ने इस तरह की नीति श्रपनाई तो हिन्दी भाषा देशव्यापी ग्रौर विदेशव्यापी बन जायेगी।

दूसरी बात मुझे इस संबंध में जो कहनी है
वह हिन्दी व्याकरण के संबंध में है। मैं ने यह
देखा है कि हिन्दी भाषा में कुछ जटिलता
आग गई है जिस की वजह से दूसरी भाषा
जानने वाले इस में ज्यादा रुचि नहीं रखते
हैं। हिन्दी भाषा को बोलने में शुद्धता बहुत
कम पाई जाती है। इस का कारण
समझने में यह आधा है कि इसके व्याकरण
में जटिलता बहुत है। में आपके सामने एक
उदाहरण रखना चाहता हूं। अगर हम कहें
"मैंने रोटी खादा" या "मैंने रोटी खाई"।
"मैंने रोटी खाई" यह शुद्ध है, लेकिन जब तक

कोई हिन्दी व्यक्तरण की जटिलता के ऊपर न जाये तब तक वह अध्छी तरह से शुद्ध ग्रौर श्रशुद्ध को नहीं पहचान सकता है। इस विषय पर में हिन्दी साहित्यकारों से यह नहीं कहना चाहता हूं कि हिन्दी का जो स्तर है उसको भिरा दिया जाये। मेरा कहने का मतलब यह है कि जब हिन्दी काइमीर से लेकर कन्या कुमारी तक फैलने जारही हैतो उसको एक ही स्तर पर लाया जाना चाहिये। मद्राम श्रीर केरल के लोग जब िनदी भाषा सीखने जा रहे हैं श्रीर जब हम हिन्दी भाषा को राष्ट्रभाषा के रूप में खड़ा करना चाहते हैं तो उसका रूप इस तरह का होना चाहिये कि किसी श्रादमी को उसकी भाषा, ध्याकरण श्रौर श्रर्थ को समझने में किसी प्रकार की कोई कठिनाई न ही । जिस तरह से धंग्रेजी भाषा के बोलने पर शुद्धता ग्रौर ग्रशुद्धना का पता चल जाता है, उसी तरह का प्रयत्न हमें हिन्दी के व्याकरण में भी करना चाहिये। हमारे हिन्दी साहित्यकारों ने हिन्द्री भाषा को बढ़ाने में बड़ा कठोर परिश्रम किया है स्रौर मझे श्राज्ञा है कि वे हिन्दी बाकरण को सरल बनाने में कोई कमर नहीं छोड़ेंगे। अगर उन्होंने म्रपने परिश्रम से हिन्दी बाकरण को सरत बना दिया तो हमारे बंगाली भाइयों, मद्रासी भाइयों, श्रान्ध्र श्रीर महाराष्ट्र के भाइयों को इस भाषा को समझन और ग्रहण करने में बहुत कम कठिनाई होगी श्रौर किसी प्रकार की कोई अड़चन नहीं होगी।

Sammelan Bill, 1962

मुझे एक विद्वान बंगाली क्षण्यन के साथ हिन्दी भाषा के स्मबन्ध में बातचीत करने का अवसर प्राप्त हुआ। उन्होंने हिन्दी भाषा के संबंध में हि कहा कि हिन्दी भाषा में कोई गलती नहीं है, अगर गलती है तो उसके व्याकरण में है। हिन्दी का व्याकरण इतना जटिल है कि एम॰ ए० का हिन्दी का विद्यार्थी परीक्षा पाप करने के बाद एक साल के भीतर उसके नियमों को भूल जाता है। अगर आप

[श्री दयाल दास कुरें]

हिन्दी के रूप उत्तसे पूछिये तो वह नहीं बतला सकता है। इहका कारण यह है कि िन्दी के ब्याकरण में इतनी जटिलता है कि एक एम∍ ए० के विद्यार्थी को भी उ⊣को याद रखने में कठिनाई मालुम देती है। जब एक हिन्दी विद्यार्थी को उतके व्याकरम के नि मं को ाद रखने में इतनी कठिनाई मालूम देती है तो जो दूसरे भाषाभाषी हैं ग्रीर हिन्दी भाषा सीखना चाहते हैं उनको इस भाषा को सीखने और उसके व्याकरण को समझने में कितनी कठिनाई नहीं होगी? जो लोग हिन्दी भाषा को लगन से पढ़ना भौर सीखना चाहते हैं उनके लिये व करण का सरल होना बहुत आवश्यक है। गुझे सा**शा है कि हिन्दी** साहेत्यकार इस **श्रो**र प्रवरम हतन देंगे भीर हिन्दी के बाकरण को सरल से भरल बनाने की कोशिश करेंगे जित्तसे नाधारण से साधारण व्यक्ति भी उनको समझ सके।

तीनरा सुझाव हिन्दी साित्यकारों से मेरा इंड है कि हिन्दी के जो शब्द इचर उवर बिखरे हुए पड़े हैं उनको एक जग ह इकटठा किया जाये श्रीर इस तर इसे उनका एक मं र बने जिससे श्रन्य भाष भाषी लोग: की रुचि हिन्दी भाषा की स्रोर जादा बढे। ग्राप्त हिन्दी के आहित्यकार इय तर ह के शब्द का मंडार जो दूररे वाि्त्यों में पड़े हुए हैं अनः भ षाभाषियों के सामने रखेंगे तो उनकी बहुत बड़ी भ्रावश्यकता परी हो जायेगी। इसका नतीजा ह हो ा कि एक भाषाभाषी को दुतरे भाष भाषी के साथ पत्र-त्र्यवहार करने में सरलता मालुम होगी। इपका फायदा यह होगा कि निदी की जो क**ानियों की किताबें** हैं ग्रीर दूसरी परीक्षाग्रं की पुस्तक हैं उनको पढ़ने में बहुत सहाब्ता मिलेगी और वे इन किताबों को पढ़ने ग्रौर समझने लगेंगे। इसके साथ ही साथ वे इन गुस्तकों के भावः को अपनी भाषा में अन्य लोगां को कह सकेंगे

इस तरह के प्रयास की बड़ी श्रावश्यकता है श्रीर मुझे श्राशा है कि िन्दी साहित्यकार इस श्रीर ग्रवश्य घान देंगे।

मै यर् बात मानता हूं कि हमारे हिन्दी साहित्यकारों के सामने बड़े बड़े सवाल हैं। वे बड़े बड़े प्रन्थ तैयार करने जा रहे हैं भीर देश की राष्ट्रभाषा का मुख उज्वल करने जा रहे हैं। समय का ग्रभाव है परन्तु इस क्षेत्र में भी उनका ध्यान देना ग्रति ग्रावश्यक है। यं केवल हिन्दी भाषा-भाषी का ही प्रश्न नहीं है बल्कि समूचे राष्ट्र का स्वाल है। एम इस कार्य हावारा राष्ट्र की एकता प्रदर्शित करने जा रहे हैं श्रीर इकट्ठे इस कप में जादा कर सकते हैं।

मेरा एक नम्र निवेदन यह है कि म्राज हम जिस तरह के प्रन्थ देश की सब भ षाग्रं में देखते हैं उनका भिन्न भिन्न भाषात्रों में अनुवाद होना चाहिये। आज हम यह देखते हैं कि बंगली, महाठी, गुजराती, तामिल, तेलग् और दूनरी अनः भाषा श्रे में कई ग्रन्थ, कहानियां श्रौर श्रच्छी ग्रच्छी पुस्तकें पड़ी हुई हें। हमने ग्रंग्रेजी की कई एस्तकों का हिन्दी में अनुवाद कि । है और उनको हम बड़े आनन्द से पढ़ते है। **ग्र**ंर हिन्दी साहित्यकारों की श्रोर से विभिन्न भाषाभाषियों की रचनात्र को हिन्दी में अनुवाद करने का प्रतन किया गा ग्रौर इप तरह से ग्रन्य भाषाभाषी लोग अपने अपने अन्यों को हिन्दी भाषा मे **अ**नुवाद करें तो एक दू रे की भाषा समझने श्रीर जानने बहुत बड़ी सहायता मिलेगी । भ्रगर हमने इस तरह का प्रयास किया तो इससे हमारे देश में ही नहीं बल्कि विदेश में रहने वालों को भी फायदा होगा स्रौर वे हमारे देश की भिन्न भिन्न भाषात्रों की जो उत्तम रचनाएं हैं उनको ग्रासानी के साथ पढ़ सकेंगे। इसका एक नतीजा यह होगा कि हिन्दी भाषा का प्रचार भी बढ़ जायेगा, वह आगे बढ़ेगी और किसी प्रकार पीछे नहीं रहेगी।

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श्रंत में, मैं केन्द्रीय सरकार को धन्यवाद देता हं कि उसने हिन्दी साहित्य सम्मेलन को श्रपने श्रधिकार में लेकर श्रीर उसकी सहायता करके एक बहुत बड़ा कार्य किया है। लेकिन जहां ग्राण्ट देने की बात बिल में कही गई है वह मेरी समझ में नहीं श्राई । श्राप श्रन्य संस्थात्रों को जो रजिस्टर्ड हैं ग्रीर ग्रर्द्ध-सरकारी हैं, ग्राण्ट्स देते हैं या युनिवसिटीज को ग्राण्ट देते हैं श्रौर उनके ऊपर श्रपना ग्रधिकार रखते हैं, तो वया इसी तरह से हिन्दी साहित्य सम्मेलन के ऊपर भी केन्द्रीय सरकार का अधिकार रहेगा ? इसके साथ ही साथ हिन्दी साहित्य सम्मेलन के भ्रन्तर्गत जितने स्कल हैं, या दूसरी एजेंसियां हैं, उनका जितना खर्च होगा क्या वह सब केन्द्रीय सरकार देने को तैयार है? इस बिल में इस बात का कोई स्पष्टीकरण नहीं हुआ है । मेरे दिमाग में बार बार इस बारे में शंका होती है जिस तरह से हम भ्रौर संस्थाम्रों को ग्राण्ट देते हैं क्या उसी रूप में हम इस संस्था को भी ग्राण्ट दे रहे हैं या नहीं ? संस्था के पास जो पैसा है उसका किस तरह से उपयोग किया जायेगा, इन सब बातों के बारे में बिल में स्पष्ट नहीं बतलाया गया है। मेरे दिमाग में इस तरह की शंका पैदा हुई ग्रौर मैंने सदन के सामने रख दी श्रीर मुझे श्राशा है सरकार इस बात की श्रोर ग्रवश्य ध्यान देगी ।

मै फिर कहुंगा कि केन्द्रीय सरकार के **ब्रन्तर्गत हमारा हिन्दी साहित्य सम्मेलन** पनपेगा, स्रागे बढ़ेगा स्रौर दिन प्रति दिन उन्नति करता रहेगा । हिन्दी की उन्नति राष्ट्रभाषा के रूप में सारे देश में होती रहेगी ग्रौर चन्द दिनों में हिन्दी का बहुत ही ऊंचा स्तर हो जायेगा जिसकी वजह से विदेशों में भी इसका मुख उज्ज्वल होगा ।

प्रो० रामधारी सिंह दिनकर (बिहार) : श्रीमन् सभापति जी, साहित्य सम्मेलन विधेयक को अनुचित महत्व दे दिया गया । इस कानन को बना कर सरकार न तो कोई विश्वविद्यालय कायम करने जा रही है, न कोई ऐसी नयी संस्था कायम करने जा रही है जो पहले नहीं थी, न किसी संस्था को ग्रपनी जिम्मेदारी देने जा रही है श्रौर न किसी संस्था का श्राधिक बोझ उठाने जा रही है। तब भी संतानम् साहब ने श्रीर योगेश बाब ने जो कछ कहा है उसका नियम बनाने के समय ध्यान रखना चाहिये क्योंकि यह पहले से परम्परा रही है कि हिन्दी साहित्य सम्मेलन के प्रचार क्षेत्र ग्रीर ग्रन्य संस्थाय्रों के प्रचार क्षेत्र में कोई संघर्ष नहीं रहे ।

साहित्य सम्मेलन के विधेयक के बहाने कुछ माननीय सदस्यों ने भाषा के रूप की बात चलाई । मेरा खयाल है, इस प्रश्न को बहुत सूलझा कर काकासाहब ने रखा <mark>श्रौर</mark> काकासाहब का भाषण बहुत ही स्रोजस्वी था मै उसे उपयोगी समझता हुं गर्चे तुर्शी उसमें कुछ ज्यादा श्रा गई थी । मै काकासाहब की भाषा-नीति को पूरी तरह मानता हूं, सिर्फ यह मैं नहीं मानता कि हिन्दी दो प्रकार की है। मेरा खयाल है, सारे हिन्द्रस्तान में एक हिन्दी लिखी जाती है। जो हिन्दी काकासाहब लिखते हैं, मगन भाई देसाई लिखते हैं, सत्यनारायण जी लिखते हैं या श्रनन्त गोपाल शेवडे लिखते हैं, वह वही हिन्दी है जो हम लोग लिखते हैं। एक कठिनाई देश के सामने भ्रवश्य है श्रौर उसकी झांकी मल्कानी साहब के भाषण में और उसके बाद संतानम साहब के भाषण में मिली । मल्कानी साहब का कहना यह था कि संस्कृत से हिन्दी को दूर रखो श्रीर संतानम साहब ने कहा कि . . .

SHRI N. R. MALKANI: Use common sense in selecting words.

प्रो० रामधारी सिंह दिनकर : हम लोग तो वही कर रहे हैं। लेकिन शब्द कठिन भी हो सकते हैं। संतानम् साहब ने कहा कि हिन्दी सार्वदेशिक तभी बनेगी जब वह संस्कृत पर ब्राधारित हो । इस कठिनाई का रूप यह है कि हिन्दी की जो शैली दक्षिण भारत में, उड़ीसा

[श्री रामधारी सिंह दिनकर] में, बंगाल में, श्रासाम में श्रीर महाराष्ट्र में लोकप्रिय होती है वह शैली काश्मीर, पंजाब श्रीर सारे देश में उर्द भाषियों को कठिन मालूम होती है।

Hindi Sahitya

[THE VICE-CHAIRMAN (SHRI NAFISUL HASAN) in the Chair.]

जो शैली उर्दूदां लोग चाहते हैं उस शैली के विरुद्ध देश के इतने सारे लोग हैं। कमेटियों में काम करने के समय मालूम होता है कि हिन्दी वालों को समझा देना भ्रासान है, लेकिन अन्य भाषा भाषी उज्र कर बैठते हैं कि यह शब्द नहीं चलेगा, इसके बदले में कोई दूसरा शब्द भी रखो । यह नवशा कैसे साफ होगा ? मेरा खयाल है कि इसका एक ही रास्ता है । उर्दूदां लोग श्रगर यह चाहेगे कि संस्कृत के शब्द हम नहीं सीखेंगे तब हिन्दी राष्ट्र भाषा नहीं होगी। उनको संस्कृत के बहुत से शब्द सीखने पड़ेंगे, बहत से शब्द स्वीकार करने पड़ेंगे। लेकिन बाकी देश जो यह आग्रह करता है कि हिन्दी में सिर्फ संस्कृत ही रहे वह भी गलत बात है; क्योंकि अरबी, फारसी, पूर्तगाली श्रौर ग्रंग्रेजी के बहुत से शब्द हिन्दी में चल रहे हैं श्रीर श्रगर हम उन शब्दों को छोड़ दें तो हिन्दी में उनकी जगह पर दूसरे शब्द ही नहीं हैं जो उनका काम कर सकें। ऐसे शब्दों के कुछ उदाहरण में स्रापको देता हूं। बाजार, दूकान, पैजामा, इनको निकाल दें तो इन्हें हम कहें क्या ? रूमाल, शाल, दुशाला, तकिया, ग्रचार, कब्तर, चश्मा, साबुन, बन्दूक, दलाल, मजदूर, वकील, तबियत, मिजाज, जहाज, चम्मच, कुर्सी, इन शब्दों को अगर निकाल दें तो इनकी जगह पर कौन शब्द हम संस्कृत से ला कर के चलायें ? हां, मज़दूर के बदले श्रमिक हो सकता है, लेकिन श्रमिक बैठा रहेगा और मानर चलेगा।

नकली शब्द नहीं चल सकते। मैं यह बात मानता हूं कि सरकार ने जो शब्द निर्माण कमेटियां बनाई हैं उनमें कुछ ऐसे ऐसे शब्द बने हैं जो हिन्दी को बदनाम करने वाले हैं ग्रौर देश को भयानक लगते हैं । श्रपने भ्रनुभव से मैं कुछ, कहना चाहता हूं। श्रीमाली जी की कृपा से श्राजकल एक कमेटी मेरे ब्रधीन काम कर रही है। उसमें मैंने एक प्रक्त उठाया है ग्रीर श्रीमाली जी से यह प्रार्थना की है कि यह कमेटी ऐसी हो जिसमें दूसरी भाषात्रों के भी लोग हों। इस देश में ऐसे मुसलमान हैं जो श्रपनी भाषा के सिवा संस्कृत भी जानते हैं श्रीर हिन्दी भी जानते हैं। इसी प्रकार इस देश में हर क्षेत्र में ऐसे बहत से लोग हैं जो अपनी भाषा के सिवा संस्कृत या हिन्दी भी जानते हैं । ऐसे लोगों को निचले संगठन के स्तर पर भी श्रफसरों के स्तर पर भी लाना चाहिये. लाना चाहिये, ग्रौर मेम्बरों के स्तर पर भी लाना चाहिये। इसी प्रकार सब भाषाग्रों के कोष भी जमा किये जाने चाहियें। लेकिन यह काम सम्मेलन का नहीं है। यह सरकार का काम है।

काकासाहब के सुझाव से विधेयक में संविधान की धारा ३५१ का उल्लेख कर दिया गया है, लेकिन जहां तक सम्मेलन की भाषा नीति का सवाल है मैं समझता हूं उससे कोई खास नई बात नहीं पैदा होती है। संविधान की धारा ३५१ यह बतलाती है कि हिन्दी के निर्माण में ग्रन्य भाषाश्रों से भी शब्द लो, ग्रन्थ भाषात्रों के प्रभाव को ग्रहण करो । सम्मेलन ने बार बार यह प्रस्ताव किया है कि अरबी, फारसी, पूर्तगाली श्रौर ग्रंग्रेजी भाषात्रों के जो शब्द हिन्दी में चल गये हैं उनका बहिष्कार नहीं करेगे। लेकिन ३५१ धारा के उल्लेख से बात कुछ ग्रीर साफ हो गयी। मैं इसको बुरा नहीं मानता।

काकासाहब ने निश्छल भाषण दिया, लेकिन उनके भाषण में दो तीन बातें ऐसी थीं जो कहने लायक नहीं थीं । मसलन यह कहना गलत है कि उत्तर प्रदेश भ्रनेकता प्रचारक प्रांत है।

काका साहेब कालेलकर : (नाम-निर्देशित) : मैं नहीं कहता हूं । लोग कहते है ग्रीर मैं श्रापके कानों तक पहुंचा देता हूं ।

प्रो० रामधारी सिंह दिनकर : उन्हीं लोगों के जवाब के लिए मेरा निवेदन हैं कि जिस प्रांत ने पंडित मोतीलाल को पैदा किया, डा० भगवान दात को पैदा किया, हिन्द-मस्लिम एकता के लिये ग्रपनी जान चढा देने वाले शहीद शिरोमणि विद्यार्थी को पैदा जवाहरलाल जी को पैदा किया, म्रहमद किदवई को जन्म दिया साम्प्रदायिकता का प्रचारक नहीं कहा जा सकता । श्रसल में, काकासाहब, में साम्प्रदायिकता देश श्रौर उसी परिमाण में वह उत्तर प्रदेश में भी है। मगर उत्तर प्रदेश फिर भी इस पाप से बचा रहा कि गोडसे वहां नहीं जन्मा। गोडसे महाराष्ट्र में जन्मा, लेकिन तब भी महाराष्ट्र को मैं साम्प्रदायिक नहीं कहंगा। जब जहर देश में है तो ऐसे लोग कहीं भी पैदा हो सकते है।

दूसरी बात टंडन जी के विषय में काका साहब ने कही । वैसे काकासाहब ने बड़े म्रादर से उनका उल्लेख किया, लेकिन उन्होंने यह भी कहा कि टंडन जी पर हिन्दू राष्ट्रीयता का प्रभाव है। काकासाहब हमारे बुजुर्ग हैं, टंडन जी भी हमारे बुजुर्ग है। इन लोगों ने साथ साथ काम किया है ग्रौर एक दूसरे के मन को वे ज्यादा जानते होंगे । लेकिन टंडन जी के विचारों को कुछ थोड़ा बहुत जानने का मुझे भी ग्रवसर मिला था। वे तो हिन्दुग्रों ग्रौर मुसलमानों के बीच रोटी बेटी का सम्बन्ध तक चाहते हैं ताकि दोनों जातियां मिल कर एक हों। गांधी जी से टंडन जी का एक बार मतभेद हो गया तो इसके माने यह नहीं हैं कि टंडन जी सम्प्रदाय-वादी या हिन्दू राष्ट्रवादी हो गये । टंडन जी का हिन्दी में भगीरथ का स्थान है ग्रौर भारतीय राष्ट्रीयता में भी वे लगभग भीष्म पितामह के समान है । उनका सारा जीवन त्याग, तपस्या, वीरता ग्रौर बिलदान का जीवन रहा है। उनका चरित्र ऐसा है कि भविष्∵की पीढ़ियां भी उससे प्रेरणा ग्रहण करेंगी।

साम्प्रदायिकता हिन्दी प्रान्तों में ही नहीं सारे देश में है श्रीर उसका श्रसर भाषा पर भी पड़ता है। सम्प्रदायिकता के विरोध में मै काकासाहब के सोलह म्राने साथ हूं। श्रभी तो मुझे कोई श्रखाड़ा दिखलाई नहीं पड़ता है, लेकिन ग्रगर कोई ग्रखाड़ा खुला ग्रौर काका साहब उसमें लड़ने को गये तो मैं काका साहब के साथ डुंगा, चाहे वह उत्तर प्रदेश वालों के खिलाफ़ हो या बिहार वालों के खिलाफ़ । में साम्प्रदायिकता सारे देश में है, लेकिन सारे देश को स्राप पकड़ नहीं सकते हैं। पकड़ सकते हैं सिर्फ हिन्दी प्रान्तों को क्योंकि हिन्दी ग्रौर उर्द का वहां झगड़ा हग्रा था श्रौर यह निशान लोगों के कबजों में मौजूद है। जब हिन्दुस्तानी ग्रौर हिन्दी का ग्रान्दोलन चल रहा था तब जिस सम्मेलन को हम राष्ट्रीय रूप देने जा रहे हैं उस सम्मेलन में भी हिन्दुस्तानी के समर्थक थे ग्रौर उस समय लोग हिन्तुस्तानी के समर्थकों को यह कह कर चिढ़ाते थे कि ये लोग गांधी जी की खुशामद कर रहे है। जब गांधी जी चले गये तब हिन्दुस्तानी के समर्थकों ग्रौर सामाजिक संस्कृति का पोषण करने वाले लोगों को यह कह कर चिढ़ाया जाने लगा कि तम मौलाना ग्राजाद ग्रौर जवाहरलाल जी की खुशामद कर रहे हो । मौलाना तो चले गये ग्रौर भगवान् न करे, लेकिन, एक दिन पंडित जी का वियोग भी देश को सहना होगा श्रौर पंडित जी क्या, ग्राप ग्रौर हम में से कोई भी न रहेगा। लेकिन तब भी हिन्द्स्तान रहेगा और हिन्दुस्तान में हिन्दू ही नहीं रहेंगे, मुसलमान भी रहेंगे, सिख भी रहेंगे, किस्तान भी रहेंगे श्रौर पारसी भी रहेंगे। इसलिये इस देश की संस्कृति वह होनी चाहिये जो सब को मंजूर हो, इस देश की भाषा वह. होनी चाहिये जो सब को पसन्द हो ।

### [ 🕏 ० रामधारी सिंह दिनकर]

जो लोग एकता नहीं चाहते वे प्रत्यक्ष ही उसके विरुद्ध हैं। वे तो गाय की पीठ पर हिन्दी को लेकर चल रहे हैं। लेकिन हम इस नीति को नहीं मान सकते। हिन्दी को वहीं तक जाकर नहीं रुकना है जहां तक गाय की पूजा है। हिन्दी को उन घरों में भी पहुंचना है जहां गाय की पूजा नहीं होती। हिन्दू हिन्दू रहें, मुसलमान मुसलमान रहें, इसमें कोई श्रापत्ति की बात नहीं है। लेकिन हिन्दी दोनों को सीखनी चाहिये।

सम्मेलन के बारे में मेरा निवेदन है कि सरकार उसे आज जो पद देने जा रही है वह पद उसका पहले से ही हैं। ५० वर्ष के दिमयान इसने कैसे कैसे सभापित पाये? अमृतलाल चक्रवर्ती इसके सभापित हुए, बाबूराव विष्णुराव पराड़कर इसके सभापित हुए, स्वयं गांधी जी दो बार सभापित हुए, राजेन्द्र बाबू एक बार सभापित हुए, राजेन्द्र बाबू एक बार सभापित हुए, सममेलन का रूप पहले से ही अखिल भारतीय रहा है और उसका कार्यक्षेत्र भी बहुत व्यापक रहा है। उसी से प्रेरणा लेकर देश की अन्य प्रचारक संस्थायें वनी हैं। लेकिन आग उनके साथ सम्मेलन का संघर्ष नहीं होना चाहिये, यह अच्छी बात है।

म्रन्त में मुझे एक छोटी बात कहनी है विशेषतः इलाहाबाद के उन पहलवानों से, जो इस सभा में तो नहीं हैं, लेकिन सभा के बाहर या इलाहाबाद में चिन्ता कर रहे होंगे कि जब यह बिल कानून बन जाये तब इसके खिलाफ हम म्रपील करें। म्रपने देश में तो प्रजातन्त्र है, कानून की म्राजादी हैं इसलिये लड़ाई के रास्ते यहां खुले रहेंगे।

श्री ग्रकबर ग्रली खान : उनके इंग्लिलाफ की वजह प्रोफैंसर?

प्रो० रामधारी सिंह दिनकर : इिंहत-लाफ की वजह स्वार्थ है। सम्मेलन में जब तक परीक्षार्थियों से ग्रामदनी कम होती थी न्तब तक झगड़ा कम रहा। परीक्षाग्रों से

श्रामदनी ज्यादा होने लगी तो फिर यह हुआ कि इसमें हमारी टैक्स्ट बुक लग जायगी तो हमको पैसा मिलेगा । जैसे अन्य संस्थाएं बिगड़ती है, सम्मेलन भी वैसे ही बिगड़ा । यही खराबी पाकिस्तान की ग्रंज्मने-तरक्की-ए उर्दू में भी भ्रायी। हिन्दूस्तान भ्रौर पाकि-स्तान एक समान हैं। जो 'ऐन' वही 'गैन' सिर्फ नुक्ते का फर्क है। वहां भी ग्रंजुमने-ए-तरक्की-ए उर्दू का यही हाल हो गया और जब फील्ड मार्शल अयुब खां आये तो उन्होंने एक भ्राडिनेन्स जारी किया ग्रीर ग्रंजुमन-ए-तरक्की-ए उर्द् को छीन कर उन्होंने मौलवी अब्दुल हक के हाथ में दे दिया और कहा कि स्राप फिर से इसका संगठन कीजिए । जो बात वहां डिक्टेटरशिप के जरिये से हुई है वही बात हम यहां पालियामेंट के जरिये से, सब के विचार से, सब की राय से, कर रहे हैं। तो इलाहाबाद के पहल-वानों को चािये कि वे ग्रब कुश्ती लड़ते की बात छोड़ दें। दुर्भाग्य में से सौभाग्य निकला है, यह कानून टहर जाये तो सम्मेलन एक उचित रास्ते पर मा जायेगा इसका कार्यक्षेत्र सरकार के कानुन बनाने से बदलेगा नहीं, जो इसका सीमित कार्यक्षेत्र है उसी मे यट सम्मेलन कार्य करेगा, इस लिये सन्तानम्साहब की चिन्ता फिजूल है। धन्यवाद ।

श्री देवकीनन्दन नारायण (महाराष्ट्र) : मादरणीय उपसभाध्यक्ष जी, मैं सर्वप्रथम शिक्षा मन्त्री जी को बधाई दूंगा कि उन्होंने इस हिन्दी साहित्य सम्मेलन की डूबती हुई नैया को बचा लिया श्रीर साथ ही साथ मुझे इस बात का दुःख भी है कि एक पुरानी संस्था की—जिसे महामना पंडित मालवीय जी ने या रार्जीष श्री टण्डन जी ने स्थापित किया—उसको ग्राज सरकार की शरण लेनी पड़ी। मैं स्वतन्त्रता का भक्त हूं श्रीर मैं ह भी मानता हूं कि प्रजातन्त्र में शैक्षणिक श्रीर सांस्कृतिक संस्थाएं जितनी ग्रिधक स्वतन्त्र होंगी, स्वतन्त्र रहेंगी श्रीर स्वतन्त्र रूप से बढ़ेंगी उतनी ही प्रजातन्त्र की तरक्की होगी।

इसलिये मुझे द:ख है कि एक बहुत पुरानी संस्था ग्राज सरकार के ग्रधीन हो रही है श्रौर वह क्यों हो रही है ? इसलिये कि श्रापस में जब कुछ मनमुटाव हुम्रा, झगड़ा हुम्रा ग्रौर उन फिसादों को हम भ्रापस में तय नहीं कर सके। सारी दुनिया को हम कहते हैं कि ग्रापस के झगड़े शान्ति से, मेल-मिलाप से तय हों श्रोर हम एक पुरानी संस्था के जिसे बहुत से तपस्वियों ने सींचा है, बढ़ाया है---ग्रापस के झगड़े नहीं मिटा सके । यदि उसकी महत्ता को देखते हुए यह विधेयक आता तो मुझे खुशी होती परन्तु इसका निमित्त क्या हुन्ना ? हाईकोर्ट से एक रिसीवर कायम हम्रा भ्रीर हमें यह सूझी कि ऋब इस संस्था को ही बचाना चाहिये । तो इस विधेयक का स्वागत करते हुए भी मैं ग्रपना यह दू:ख जाहिर करना चाहता हं।

मतभेद श्रापस में हुशा। हर जगह मतभेद होते हैं, स्वाभाविक है। परन्तु मतभेदों को ग्रापस में मिटाने की भी हमें तरकीब सोचनी चाहिये श्रौर उसे सोचते रहना हमारा पहला धर्म हो जाता है। दो फरीकों में जब ग्रापस में कोई फिसाद खड़ा होता है तब सरकार वहां ग्रा कूदती है। इसी तरह से मुझे डर है कि ग्रापस में यह फिसाद पैदा न होता तो शायद सरकार इसमें नहीं कूदती।

हिन्दी साहित्य सम्मेलन जब स्थापित हुग्रा तो खास कर के वह हिन्दी भाषी प्रदेशों के लिये हुग्रा, हिन्दी भाषी प्रदेशों में साहित्य के प्रचार के लिये हुग्रा। बाद में जब इन्दौर सम्मेलन के ग्रध्यक्ष महात्मा गांधी हुए तब यह बात पैदा की गई कि हिन्दी का बाहर—हिन्दी प्रदेशों के बाहर—प्रचार होना चाहिये; क्योंकि महात्मा जी जानते थे कि देश के लिये एक राष्ट्रभाषा की ग्रावश्यकता है ग्रौर उस राष्ट्रभाषा की जगह हिन्दी के सिवाय श्रन्य कोई भाषा ले नहीं सकती है। तो उन्होंने यह प्रेरणा दी ग्रौर उनकी ही भेरणा से वर्घा समिति कायम हुई। वह इसी

हिन्दी का प्रचार हो भौर हिन्दी की परीक्षायें हों । दक्षिण में, जैसाकि श्रापसे कहा गया, दक्षिण भारत हिन्दी प्रचार सभा कायम हुई भ्रौर इस वर्धा समिति की ब्रांचेज हर एक प्रान्त में जहां जहां ग्रावश्यक हुग्रा वहां वहां खुलीं । परन्तु हिन्दी साहित्य सम्मेलन का यही एक तरीका रहा कि हर जगह श्रौर कोई न पनपने पाये ग्रौर कोई इसी काम को करने के लिये पैदा न हो । मुझे अनुभव है, मैंने भी वर्धा समिति में कुछ दिन काम किया है, कि जब हमने महाराष्ट्र में राष्ट्रभाषा प्रचार के लिये ग्रपनी एक स्वतन्त्र संस्था खोलने का प्रयत्न किया तो वह बात हिन्दी साहित्य सम्मेलन वालों को श्रच्छो नहीं लगी । मैं श्रापसे कहना चाहता हूं कि श्रभी भाई सन्ता-नम् ने जो कहा उसका मैं पूरी तरह से समर्थन करता हं। म्राज भी महाराष्ट्र में महाराष्ट्र की हिन्दी प्रचार सभा के होते हुए भी वर्धा समिति की भ्रोर से परीक्षायें चल रही हैं। कई बार वर्धा समिति वालों से कहा गया कि हमारे महाराष्ट्र के लोग, हिन्दी से प्रेम रखने वाले लोग इस प्रचार का, इन परीक्षा त्रों का, काम कर रहे हैं भ्रौर चला रहे है इसलिये श्राप यहां क्यों संघर्ष करते हैं? परन्तु हिन्दी साहित्य सम्मेलन ने इस बात को मंजुर नहीं किया । यही स्थिति मेरे ख्याल से ग्रौर प्रान्तों में भी है। तो यह जो हिन्दी साहित्य सम्मेलन का रवैया रहा कि सारे देश में हम ही हम रहें भौर प्रादेशिक स्वायत्तता किसी प्रदेश **को** हिन्दी में भी पैदा न हो, यह मेरे ख्याल से बहुत ही गलत बात थी और इसी कारण से बहुत से शक और शुबहा पैदा हुए और संघर्ष पैदा हुन्ना । हिन्दी को राष्ट्रभाषा का जो स्थान प्राप्त हुम्रा वह इसलिये नहीं कि हिन्दी बहुत उच्च भाषा है या हिन्दी का साहित्य बहुत ऊंचा है, वह इसलिये प्राप्त हुआ है कि हिन्दुस्तान में हिन्दी बोलने वाले ग्रौर भाषाग्रों से बहुत ग्रधिक हैं। ऐसी स्थिति में, जब सारे देश के लिये हम कोई एक राष्ट्र-भाषा चाहते हैं तो वह स्थान हिन्दी को मिलना स्वाभाविक था। ग्राज भी ग्राप देखते

[श्री देवकीनन्दन नारायण]

Hındi Sahitya

हैं कि हिन्दी चलते हैं सिनेमा सारे देश में, लेकिन श्रन्य किसी भाषा के सिनेमा सारे देश में चल नहीं सकते।

हिन्दी भाषा बोलने वाले बहुत मधिक हैं भ्रौर मैं तो यह भी कहंगा कि बोलने वालों से जानने वालों की संख्या ग्रौर भी ग्रधिक है। हम हिन्दी का दायरा बढाना चाहते हैं, सारे देश में उसे फैलाना चाहते हैं स्रौर स्राप जानते हैं कि जब व्यापकता बढ़ती है तो गहराई ग्राप से ग्राप कम हुग्रा करती है ग्रीर जब श्राप गहराई की ज़िद करेंगे तो व्यापकता से आपके झगड़े जरूर पैदा होंगे। इसलिये मेरी प्रार्थना है कि यदि भ्राप सारे देश में हिन्दी को फैलाने जा रहे हैं तो कृपा करके ये जो भाषा के विद्वान् हैं, उनकी क़ैद से हिन्दी को म्राप छड़ाइये । म्राज तक जितने मतभेद या संघर्ष पैदा हए हैं भाषा सम्बन्धी, वे अक्सर विद्वानों में पैदा हुए हैं और जब कोई भाषा सिर्फ विद्वानों की धरोहर (monopoly) बन जाती है तो श्राप समझिये उसकी गति कुंठित हो जाती है। राषट्रभाषा जनता की भाषा बननी चाहिये और जनता की भाषा ही जीती जागती हुम्रा करती है । माफ कीजिएगा, मैं कोई विद्वान् नहीं हूं परन्तु मैं यह जानता हं कि भाषा वही जिन्दा है जो कि जनता की भाषा है।

श्री मैथिलोशरण गुप्त (नाम-निर्देशित) स्राप विद्वानों की तरह बोल रहे हैं।

श्री देवकीनन्दन नारायण : वह जनता की भाषा है, जिसको जनता ने स्रपनाया है, जनता बोलती है, जिसको रोज नये नये शब्द पैदा करके, मुहावरे पैदा करके उसने जीवित भाषा बनाया है।

हिन्दी साहित्य सम्मेलन की श्रोर से कई वक्त यही संघर्ष पैदा हुश्रा। जैसा कि मैंने पहले कहा, हिन्दी साहित्य सम्मेलन ने हिन्दी को ग्रपनी मोनोपली बनाने की कोशिश की । महात्मा गांधी से भी हिन्दी साहित्य सम्मेलन वालों का जो झगड़ा हुन्ना, वह भी इसी बात पर हुन्ना । महात्मा जी हिन्दी को सार्वत्रिक भाषा बनाना चाहते थे, जनता की भाषा बनाना चाहते थे ग्रौर हिन्दी साहित्य सम्मेलन वाले उसको विद्वानों की भाषा बना कर उसे ग्रपने ही कब्जे में रखना चाहते थे।

मैं माननीय शिक्षा मन्त्री जी से प्रार्थना करूंगा कि वे हिन्दी साहित्य सम्मेलन को सरकारी ग्रधिकार में ले रहे है श्रौर मैंने शुरू में कहा कि मुझे इस बात का दु:ख है कि एक स्वतन्त्र संस्था इस तरह सरकाराधीन होने जाती हो, श्रौर जब श्राप सरकार की श्रोर से उसको मान्यता दे रहे हैं तो श्राप यह भी देखें कि जो ग़लतियां हिन्दी-साहित्य सम्मेलन से श्राज तक हुई वे ग़लतियां भ्रागे न होने पायें भ्रौर यह जो जनता की एक धरोहर श्रापको दी जा रही है वह जनता के ही रूप में ग्राखिर तक रहे । यहां पर मैं यह कहंगा कि स्राप जो गवनिंग बॉडी बनायेंगे वह गवनिंग बॉडी किसी एक प्रदेश की न बने । देश में श्राज ग्रनेकानेक हिन्दी प्रेमी विद्वान् हैं, शिक्षा शास्त्री हैं स्पौर हिन्दी का प्रचार हर एक प्रदेश श्रीर प्रांत में हो रहा है। इसलिये मेरी तो प्रार्थना है कि जब ग्राप गर्वानग बॉडी बनायें तो श्राप सिर्फ हिन्दी भाषी प्रान्तों से ही सदस्य गवनिंग बॉडी में न लें बल्कि उन प्रदेशों से भी लें जहां हिन्दी मातुभाषा न होते हए भी हिन्दी का प्रचार बहुत जोरों से हो रहा है ग्रौर श्रद्धा के साथ हो रहा है। ऐसा ग्राप करेंगे तो ग्राज जो एक हिन्दी भाषा सम्बन्धी संघर्ष दक्षिण ग्रौर उत्तर में पैदा हो गया है, श्रौर जिस तरीके से हिन्दी का प्रचार हिन्दी साहित्य सम्मेलन की ग्रोर से हुग्रा है ग्रौर उसी कारण जो शंका ग्रौर शुबहा पैदा हो गये हैं, वे नष्ट हो जायेंगे। मैं तो यहां तक कहंगा कि हिन्दी साहित्य सम्मेलन जिसको भ्राप सरकारी

रूप देने जा रहे हैं उसमें ग्रधिकतर बाहरी प्रेदेशों के विद्वानों को, हिन्दी प्रेमी विद्वानों को स्थान दिया जाये, बिनस्बत उत्तर प्रदेश के । (Time bell rings.) ग्राप सभी भाषाग्रों के विद्वानों को इस सम्मेलन में लेंगे तो ग्रन्य भाषाग्रों का हिन्दी के साथ ग्रादान प्रदान होता रहहेगा । ग्रन्य भाषाग्रों में बहुत से ऐसे शब्द हैं जो जनता में प्रचितत हैं परन्तु साहित्य में उन शब्दों को ग्रलग रखा जाता है । इसलिये यह देखते रहने की बड़ी ग्रावश्यकता है कि ग्रन्य भाषाग्रों से कौन से शब्द प्रचित शब्द वक्तन वक्तन लिये जा सकते हैं, जो सहल है ग्रौर हिन्दी में निभ सकते हैं।

श्रमेण्डमेण्ट इस प्रकार है : "To co-operate with other institutions having objects similar to those of the in such manner, etc." Sammelan, को-श्रापरेशन का जो तो यह पूरी म्राजादी के साथ होना प्रदेशों में चाहिये जिन श्राज हिन्दी प्रचार का काम स्वतन्त्र रूप से हो रहा हो ग्रौर जो सम्मेलन के मातहत न हों उनको भी मान्यता दी जाये श्रौर उनको भी सरकार की स्रोर से पूरी मदद दी जाये, उनके काम को देख कर मदद दी जाये, न कि जब वे श्रापत्ति में ग्रा जायें तब मदद की जाये। ग्रापत्ति में मदद करना चाहिये श्रौर यह सरकार का कर्त्तव्य है, इससे मैं इंकार नहीं करता, मगर जहां स्वेच्छा से, स्वतन्त्र रूप से काम हो रहा है वहां श्रधिक मदद होनी चाहिये; क्योंकि जितना स्वतन्त्र संस्थाग्रों की ग्रोर से काम होगा उतना ही भ्रच्छा होगा भौर स्वतन्त्र रूप से काम करने से ही जनता की प्रगति हो सकती है।

मुझे भ्राखिरी बात जो कहनी है वह यह है कि बाहर के देशों के, यूरोप के और श्रमेरिका के विद्वान् पुरुष श्रथवा श्रधिकारी यहां श्राते हैं, सब श्रपनी श्रपनी भाषा में बोलते हैं परन्तु दु:ख इस बान पर होता है कि यह हिन्तुस्तान ही एक ऐसा दुर्देव देश है जहां कि लोग श्रक्सर श्रपनी भाषा में बोलना टालते हैं। यही नहीं कि इस सदन में अन्य भाषा में बोले क्योंकि यहां ऐसे कुछ लोग हैं जो हिन्दी नहीं जानते, परन्तू ग्रापसी व्यवहार में, पत्र-व्यवहार में यहां तक कि जहां दस्तखत करने होते हैं वहां भी भ्रंग्रेजी में दस्तखत करते हैं, ब्याह-शादी के श्रामन्त्रण-पत्र ग्रंगरेजी में छापते हैं, बनिस्वत हिन्दी में या अपनी भाषा में करने के। परन्त माफ कीजिएगा, ग्रंगरेजों की गुलामी नष्ट हुई लेकिन श्रंग्रेजी भाषा के गुलाम हम बने ही रह गये। मैं श्रंग्रेजी भाषा को बुरा नहीं कहता, श्रंग्रेजी भाषा बहुत ऊंची है, श्रंग्रेजी साहित्य बहुत ऊंचा है श्रौर विदेशी भाषा पढ़नी भी चाहिये परन्तू साथ-साथ हमें श्रपना स्वाभिमान श्रपनी भाषा का स्वाभिमान रखना चाहिये श्रीर उसको बढ़ाना चाहिये । श्रंग्रेजी का व्यवहार बाहर वालों के साथ ग्राप जरूर करे परन्तु श्रापस में बातचीत श्रपनी भाषा में करेया हिन्दी में करे। जब हमको ग्रपनी भाषा का, या राष्ट्रभाषा का ग्रभिमान नहीं तो मैं कैसे कहं कि हम राष्ट्रप्रेमी है ?

इसलिये मुझे ग्राखिर मैं यही प्रार्थना करनी है कि अंग्रेज़ी का जो यह श्रनावश्यक और श्रनिष्ट प्रयोग, प्रचार और व्यवहार होता है वह कम होना चाहिये और हममें से हररक को चाहिये कि ध्रपने दैनिक व्यवहार में, पत्र-व्यवहार में या श्रापसी वार्तालाप में या दस्तस्त करते हुए श्रपनी भाषा का या हिन्दी का ही प्रयोग करें।

इतना कह कर मैं जो विधेयक माननीय मंत्री जी ने रखा है उसका समर्थन करता हूं ग्रौर उनको फिर एक बार बधाई देता हूं कि उन्होंने एक डूबती नैय्या को वचाने की कोशिश की है, हालांकि स्वतंत्र रूप से ही हिन्दी साहित्य सम्मेलन जैसे चलते ग्राया उसी तरह से ग्रागे चलता तो मुझे खुशी होती।

SHRI B. D. CHATURVEDI (Madhya Pradesh): I had prepared my speech in Hindi, but when I found that my colleagues, Kakasaheb Kalelkar and

[Shri B. D. Chaturvedi] Prof. Malkani Saheb had forgotten their Hindi, I thought, for their benefit, I should speak in the foreign language. What I have to say today is this. I have been connected with the Hindi Sahitva Sammelan since the year 1918. I was the Secretary of the Sahitya Vibhag at the time when Mahatmaji presided. I edited questionnaire, which Mahatmaji circulated about the national language. I attended the Sammelan's meetings at several places, at least at eight or ten places, and I took a prominent part in the activities of the Hindi Sahitya Sammelan. I may say the root of all this evil is the system of examinations. I know by personal experience that there are a large number of text-book hunters in the Hindi world, and they can be found in any place. People go to places, about, or their sons or nephews move about, and get their books prescribed by very underhand means. I have been told by the people in the Sammelan and I know that nephews and sometimes daughters-in-law and sometimes even mantries themselves have had a number of books prescribed. There is money in Hindi and that is the real trouble about the whole thing. People go from here to South Indiahave been told by Mr. Satyanarayana-and they want their books to be prescribed there. We have to take exception to these things and I would request the hon. Minister, Dr. Shrimali, to see that this sort of evil. this black-marketing in text-books, which has continued for the last fifty years, will not be allowed.

I entirely share the sentiments of those four people, one of whom is a Bengali gentleman and another a Marathi-speaking gentleman. And Kakasaheb should be considered a writer not only of Marathi, but of Hindi and Gujarati as well. He writes beautiful Hindi, and I was really surprised when he spoke in a foreign language.

Well, I think it should be our effort to . . .

श्रीनवार्बासह चौहान (उत्तर प्रदेश)ः स्रापकी तरहसे।

SHRI B. D. CHATURVEDI: That is just to give a reply to those friends so that they may understand our sentiments.

An Hon. MEMBER: They know Hindi as well.

Shri B. D. CHATURVEDI: Anyway, I want to say that I am inentire agreement with Shri Deokinandan Narayan. He belonged formerly to our province Uttar Pradesh as well. I agree with him in saying that people of different languages should be put on this Board so that we may not have any obsession on the side of some people.

One thing more. I know from personal experience that people been rather frightened on this matter. Once poet Rabindranath Tagore told me, when I was in Shantiniketan 1920-21. "Don't hang the sword of Hindi over our heads. Produce the best literature and we will all learn. Hindi". That is right. Another great man, who did so much for Hindi, was Shri Ramananda Chatterjee, with whom I had the privilege of working for some ten years He told me of an incident. In Karachi, a Sindhi gentleman wanted to speak in Sindhi on the question of the separation of Sind. But people from a certain province--I would not mention its name-cried out "Hindi, Hindi". Ramananda Babu asked me, "Is this the sort of thing you are going to do? If a gentleman cannot speak in Sindhi on the question of the separation of Sind. where are we going to?" Certainly, there is a good deal of suspicion in the hearts of people belonging to the different languages. Therefore, we must be very very careful and under no circumstance should the domination of one province—may be Uttar Pradesh or whatever it may be-be allowed. My hon, friend Shri Arora, said it was Daraganj, and he was certainly right. For a number of years one mohalla, one street in Allahabad,

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683 had dominated the entire Hindi world That should not be allowed.

I would say one thing more. know the Education Minister is very very keen on spreading Hindi. twice offered me a lakh or two lakhs to produce good Hindi books, once in his own office and another time in my Hindi Bhavan. But the same difficulty of the text-book hunting comes in. I suggest that he may send some delegation or some people from his office to Russia where I had been They spend Rs. 70 lakhs per year on one institution-The Gorky Institute If the Ministry wants to do constructive work, they can do it here in Delhi. I entirely agree with the sug gestion that the headquarters of the Sammelan should not be at Allahabad. The place is vitiated by these wrong ideas of the last fifty years, and I would suggest to the hon. Minister to make a thorough enquiry about these text-books and about the mantries or their relations, whose books have been prescribed. Not only that I would go still further and sav that anyone who wants to get his books prescribed as text-books or who has got his books prescribed, should not be on this Board. That should be done in order to save the honour of the Hindi Sahitya Sammelan.

I read Kakasaheb's article in "The Mangal Prabhat" and I was surprised because I had prepared my speech on the same lines and it seems by telepathy, he stole my ideas! He is entirely right when he says that the Hindi-speaking people really had been trying to dominate over Bundelkhandi and Bagailkhandi and Chhathisgarhi and Konkini and all these languages.

An Hon. MEMBER: Did he refer to Kenkini?

SHRI B. D. CHATURVEDI: Yes. I myself brought forward that resolution on the Janpadiye languages or the regional languages at Jaipur session, and I found that orthodox Hindi people were all opposed to it. They consider that these languages—the Janpadiye languages languages-are ਜੀਰ or the regional

though they are the real mother Hindi. Therefore, what I say is that we should have to be very very careful in this matter. And we have to be careful about these elections too. The elections have ruined the Arva Samaj and they have ruined the Hindi Sahitya Sammelan and they ruined the Braj Sahitya Mandal, Practically all these organisations have been ruined by elections Also, I would say that these parikshas had better be wrested from the Sammelan the Sammelan should not allowed to hold these parikshas. Shri Deokinandan Narayan is perfectly right in what he said. These Hindi people have been very jealous this question. I still have in my possession a telegram which the Sammelan people had sent to Mahatmaji at Bangalore saying that they were going to prosecute him. It was with some difficulty that the Sammelan people were persuaded not to proceed further in the court against Mahatmaji, by the efforts of Malaviyaji and others. Therefore, we have to be very very careful.

And as I said, we have to change our attitude if we want the Hindi Sahitya Sammelan to be a real force. I suggest that the suggestions of Shri Kakasaheb Kalelkar should be acceptbetter He really writes of us. than many His suggestions contained in "The Mangal Prabhat" that this should be an all-India body, should be accepted. It should have members from different parts and it should not be dominated by the Government-nominated people. I have mixed feelings about the Government. preaching anarchism ' I have been and writing about it for the last so many years and when I find myself supporting the Government, really a painful thing. I sav because once you give anything to the Government, the whole thing becomes a terribly bad thing, and if the few nominated people are of your own of mind, then it will be a The Hindi tragedy. Sahitya Sammelan will be a government body

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[RAJYA SABHA]

[Shri B. D. Chaturvedi.] and that will be a tragedy in our life. That is all I have to say

An Hon. MEMBER: May I Sir. . .

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): I am afraid we do not nave much time now. If you like, I can give you five minutes. You did not give your name earlier and this Bill has got to be finished by 3 o'clock.

Shri AKBAR ALI KHAN: People especially from Andhra Pradesh, would like to speak and if I am given a few minutes I would like to associate myself with this Bill. I am, of course, in your hands, Sir.

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): I find it is not possible because now we have only ten or twelve more minutes now and then another half an hour later. There are also the amendments to the Bill.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): But they are not of a controversial nature. They are from the Government side. They will not take much time.

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): The Minister.

THE MINISTER OF EDUCATION (Dr. K. L. SHRIMALI): Sir. I must first of all thank all the hon. Members who have welcomed this Government had given serious consideration to this matter and it has not been done in a hurry, as Mr. Santhanam implied and other hon. Members also suggested. In fact, this matter has been before the Government for the last several months and I might also say that before I brought forward this measure, I personally discussed this matter with the various groups which have developed this Hindi Sahitya Sammelan and we did our best to bring about some kind of an amicable settlement so that it may not be necessary to enact a legislation. But I am sorry all our efforts failed

and Government had no alternative but to bring forward this measure. In our opinion, the Hindi Sammelan has been a pioneering Whatever our differences institution. with Shri Purushottamdasji Tandon may be, he is the life blood of this institution and everybody will agree that he has made a very great contribution to the development and propagation of Hindi. I think the House will also agree that he is one of those leaders who have led a life of dedication and service and his name will be remembered not only by lovers of Hindi but also by those who have worked for the development of Indian culture. I should like to pay my personal tribute to Shri Tandon who was a member of this House and also the other House. At present he confined to bed and his health has been causing us great anxiety. I think it is appropriate that when we are enacting this legislation we pay tribute to Shri Tandon and pray that he may recover soon and continue to render service to the country.

KAKASAHEB KALEKAR: We entirely associate ourselves with that view and sentiment.

Dr. K. L. SHRIMALI: I now come to the remarks made by Shri Malkani. I do not know whether he referred to the Hindi Sahitya Sammelan or not, but he suggested that we were in the habit of coining funny words and in that way were coming in the way of the progress of Hindi. He also warned that the Hindi Sahitya Sammelan should not be in the hands of a small group of people but should be truly national in its character. latter sentiment was expressed also by some other Members. Sir, as far as the composition of the Commission is concerned it will be the endeavour of the Government to make it truly national and we would try to see that as far as possible the various linguistic groups in India are represented on the governing body.

Mr. Santhanam raised one or two objections. In the first place, he said

that we have brought forward this Bill in a hurry. That is not so. As I said, this matter has been before the Government . for the last several months and we received representations from hundreds of people. is after very careful consideration that this Bill has been brought forward. He said that we were giving very wide powers to the Sammelan. In fact, if he would look through the provisions of the Hindi original Sahitya Sammelan, he would find that they have enough powers; they already conduct examinations, offer degrees and diplomas which recognised not only by the Government but by the various Universities and, therefore, his fears in this respect are entirely baseless. We are not giving any additional powers. In fact, all these functions and powers are already with the Sammelan. also expressed the fear that if we did not limit the scope of the Sammelan, it might encroach on the rights organisations in the particularly. For his information might tell him that we have been trying to negotiate with the various Hindi organisations in the South, East, North and West to come together and form a federation so that they might agree to limit their scope examination. In fact, a committee already at it and we are at the final stages. I hope goodwill will prevail and we would be able to come to some kind of arrangement by which these organisations might function effectively and also limit the scope of each. I might assure him that the Hindi Sahitya Sammelan will fully and co-operate support in endeavour. He also said that the Bill was faulty; we have one governing body which will be replaced by another governing body and that have not clearly defined the function and powers of such a body, the mode of elections, etc. Now, Sir, the first governing body as the Bill indicates, will be a nominated body naturally because we have to take over the institution and it can be taken over only by a nominated body. We do

not know how the elections have to take place, who the members are, what kind of membership should be there and so on. The institution has been defunct for the last several years since independence and therefore, it is only a nominated governing body which can take over but it is our desire that as soon as the stables of the Sammelan have been cleaned. there should be a properly constituted governing body of elected members; the majority of them will be elected members. Several members, includ-Shri Banarasidas ing our friend, Chaturvedi and Shri Deokinandan Narayan suggested that Government should not, as far as possible, limit the freedom of the institution. Well, Sir, that exactly is the desire of the government. We would like that institution function to autonomous body. It is true that there will be some nominated members but the majority of the members of the governing body will be elected. Now there is nothing extraordinary in the provision which we have made. It was not possible to know otherwise the Bill would have clearly the types of membership which the governing body should have. power has been left over to the governing body.

SHRI K. SANTHANAM: I have no objection to the first nomination because there is no other way but my real objection is—as he himself has said-that even this nominated body has not been given power to define the various types of membership. There is provision only for membership and election. Could they create membership for various types of organisations, universities, etc? No such power has been given in the  $\mathbf{Bill}_{\cdot}$ That was my point.

DR. K. L. SHRIMALI: That is really a matter of detail. It is true that that has not been defined. In fact, we do not know and we have nothing in our hands at the present moment. The reports will have to be examined and we will have to find out

[Dr. K. L. Shrimali.]

what kind of membership the institution has, whether there are bogus members or real members, etc. All these factors will have to be examined this nominated governing body, after the Government have taken over this institution. There was no other alternative before the Government and I do hope that when the first governing body comes into existence, it will frame necessary rules and regulations. It is quite common for the Government to bring in measures in which the power of making rules and regulations is left to the governing body.

He raised another objection regard to the financial memorandum. As far as the financial aspect of this institution is concerned, the difficulty of the Sammelan is that it is a rich institution. As Dinkarii has said most of the troubles of this institution have arisen because it has a very good income; it does not need any grant from Government. for the income of the Sammelan period 23rd September, 1959 to 22nd September, 1960 was about Rs. 4:25 lakhs-this was derived from examination fees and miscellaneous itemsand the total expenditure during the same period was about Rs. 2.25 lakhs. The institution is making profit and, therefore, the question of grant does not arise at the present moment. might, however inform Members that for certain specific purposes grants were given in the past and they will continue to be given in the future also. Therefore, there was no need to make any mention.

VICE-CHAIRMAN (SHRI NAFISUL HASAN): The hon. Minister will continue after lunch.

The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock. THE Vice-Chairman (SHRI HASAN) in the Chair.

#### ANNOUNCEMENT RE GOVERN-MENT BUSINESS

VICE-CHAIRMAN THE (SHRI Nafisul Hasan): I have to inform. Members that the Business Advisory Committee at its meeting held today has recommended allocation of time as follows for Government business during the remaining part of the current session:-

Legislative business	Time allotted.
1. The Hindi Sahitya Sam- melan Bill, 1962.	I hour in addition to the time already taken.
2. General Discussion of Railway Budget for 1962-63.	3 hrs. 30 mts.
3. General Discussion of General Budget for 1962-63.	6 hrs.
4. The Drugs (Amendment) Bill, 1961.	ı hr.
5. The State Financial Corrations (Amendment) Bill, 1962, as possed by Lok Sabha.	I hr. 30 mts,
6. The Dock Workers (Regulation of Employment) Amendment Bill, 1962, as passed by Lok Sabha.	ι hr.
7. The Constitution (Twelfth Amendment) Bill, 1962, as passed by Lok Sabha.	ı hr.
8. The Goa, Daman and Diu (Administration) Bill, 1962, as passed by Lok Sabha.	2 hrs.

9. Appropriation Bills relating to-

(a) Supplementary Demands for Grants (General) for > 30 mts. 1961-62.

(b) Supplementary Demands for Grants (Railways) for 1961-62.

30 mts.

(c) Demands on Account (General) for 1962-63.

30 mts.

(d) Demands on Account (Railways) for 1962-63.

10. The Finance Bill, 1962 as passed by Lok Sabha. I hr. 30 mts.